



2026:AHC:6739

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19380 of 2025

Saba Shaheen

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Kamlesh Kumar Tiwari, Priya Tiwari, Yogesh Shukla
Counsel for Respondent(s)	: C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri K.K. Tiwari, learned counsel for the writ petitioner and Sri Manish Kumar, learned Standing Counsel for the State.
2. Sri Manish Kumar, learned Standing Counsel has made a statement at bar that he is well equipped with the instructions and he does not propose to file any affidavit and the writ petition be decided on the basis of the documents available on record. With the consent of the parties, the writ petition is being decided at the fresh stage.
3. The case of the writ petitioner is that an advertisement came to be published on 16.05.2025 for appointment of Aganwadi Karyakatri, the writ petitioner was appointed on 29.05.2025 on the said post, however, without issuing any notice and hearing the writ petitioner, order impugned has been passed on 08.09.2025 by District Program Officer cancelling the candidature.
4. Questioning the same, the writ petitioner has preferred the present writ petition.
5. Learned counsel for the writ petitioner submits that the order impugned cannot be sustained as the same is unilaterally behind the back without putting to notice the writ petitioner. He submits that the writ petitioner possesses residency certificate in that regard.
6. Learned Standing Counsel submits that the order impugned in question

be treated to be show cause notice and let the writ petitioner submit reply.

7. Considering the submission so made across the bar, the writ petition is being decided in the following terms.-

(a) the order dated 08.09.2025 passed by District Program Officer, District Kaushambi is treated to be show cause notice; (b) the writ petitioner shall respond to the same by 29.01.2026; (c) the writ petitioner shall be informed the date when she is to be heard and the orders be passed after hearing within a period of two months thereafter, the order dated 08.09.2025 passed by the District Program Officer shall be subject to the final order to be passed. Since the impugned order has been subject matter of challenge in the present writ petition, thus, the same shall be deemed to be in the knowledge of the writ petitioner. Any appointment or selection made pursuant to any subsequent selection shall be subject to the out of the writ petition.

8. With the aforesaid observation, the writ petition stands disposed of.

(Vikas Budhwar,J.)

January 12, 2026

Rajesh